

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Commercial Complex(BDA),
Indira Nagar,
Bangalore-560 038.

Application No. 875 /1986(F)

Applicant

V. Galiswamy

To

In Galiswamy applicant.

Through its Advocate R. K. Subba Rao, 128, Cubbonpet Main Road,
Bangalore 560002

Versus

Respondent(s)

The Director General, I.C.A.R.,
New Delhi and others

Take notice that your application above-mentioned
filed in this Tribunal under Section 19 of the Administrative
Tribunals Act, 1985, on 20-5-86 is posted for admission/ ^{preliminary} hearing
on 3-7-86. You are, therefore, directed to appear in ^{hearing}
person or through a duly authorised legal practitioner on
the said date.

By order of the Registrar.

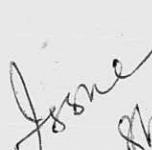
Bangalore

Dated: 20-6-86


(K.R.RAO)
DEPUTY REGISTRAR.

Smti. S.
Dissempai
P.


B.P.


J.S.
23/6/86

**IN THE CENTRAL ADMINISTRATIVE
TRIBUNAL ADDITIONAL BENCH,
BANGALORE**

ORDER SHEET
Application No. 875/86 (F) of 198

Applicant

V. Galiswamy

Advocate for Applicant

S/Sh K. Subba Rao & M.S. Ananda Ramu

Respondent

The Director General, Indian Council
of Agriculture Research, New Delhi
and others

Advocate for Respondent

Date	Office Notes	Orders of Tribunal
17-6-86 /it is	<p>1. The applicant is an employee of Indian Council for Agriculture Research (ICAR). The question whether ICAR is a department of the Government or one of the authorities mentioned under Section 14(2) requires to be clarified. If is it a department of the Government, then this Bench of the Tribunal has jurisdiction to entertain the application but if it is an authority specified under Section 14(2), then this Bench of the Tribunal has no jurisdiction to entertain the application as necessary notification under Section 14(2) in relation to ICAR has not been yet issued.</p> <p>2. In this application, the applicant is seeking 2 distinct reliefs based on 2 separate orders. By one order dated 19-12-1985, the applicant was asked to work in the field though he was initially appointed in the office. That order is produced as Annexure-B. By another order dated 24-2-86, his period of probation was extended by 2 years with effect from 28.2.1985. Annexure-F. Both the orders are impugned in this application.</p> <p>3. According to Rule 10 of the Central Administrative Tribunal (Procedure) Rules, 1985, the applicant shall not seek relief or reliefs based on more than a single cause of action in one application unless the reliefs prayed for are are consequential</p>	

**IN THE CENTRAL ADMINISTRATIVE
TRIBUNAL ADDITIONAL BENCH,
BANGALORE**

Order Sheet (contd)

Date	Office Notes	Orders of Tribunal
	<p>to one another. In the instant case, there are 2 separate and distinct orders passed on 2 different dates unconnected with each other. The reliefs sought are not ancillary or consequential to each other. In fact, there are 2 distinct causes of action. This matter requires to be clarified. The application is ordered to be registered and posted before the Bench on 3.7.86 for preliminary hearing, after notice to the advocate for the applicant.</p> <p style="text-align: right;"><i>Patil</i> 17-6-86</p> <p>(Venkatesh Patil) Registrar 17-6-86</p> <p><u>SO(J)</u></p>	
23-6-86	<p>Notice dt. 20-6-86 issued to the Advocate for applicant is added to file.</p> <p>Re:</p>	
3.7.86		<p>Shri Ananda Ramu, Counsel for the applicant, ^{present} heard the counsel. In terms of Section 14(2) of the Administrative Tribunals Act, 1985, a notification by the Central Government covering the institutions like the Respondent i.e. I.C.A.R. is a <u>sine qua non</u>, for entertaining disputes relating to such organisations under the above Act. In the present case no notification has, as yet, been issued by the the Central Government under the aforesaid provision and therefore we have no jurisdiction to deal with the present application. We, therefore, refrain from taking the fix case on file, and direct the Registry to return the application to the applicant with the enclosures.</p> <p style="text-align: right;"><i>Ch. Ramakrishna Rao</i> (L.H.A. Rego) (Ch. Ramakrishna Rao) Member (AM) Member (JM) 3.7.1986 3.7.1986</p> <p><i>DR</i></p> <p>ISO removed 15/7/86</p>